



2026:AHC:19529

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2615 of 2026

Santosh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahabir Yadav, Sanjay Singh Gaharwar
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Learned counsel for the petitioner is permitted to make necessary correction in the array of the respondents during the course of the day.
2. Heard learned counsel for the parties and perused the record.
3. The petitioner has preferred the present writ petition with the following prayers:-

(i) Issue a writ, order or direction in the nature of mandamus commanding the respondent nos. 2 - Sub Divisional Magistrate, Tehsil Handia, District Prayagraj to record the name of petitioner as transferable rights over Arazi No. 2162M area 0.0570 hectare in place of Non transferable rights in the revenue record situated in village Soraon (Mah), Tehsil Handia, District Prayagraj in pursuance of agricultural allotment dated 29.10.2009 and approved the same by the respondent no.2 on 30.03.20210 and decide the case No. T-202502030406193 (Santosh Kumar Versus Gaon Sabha) pending before him filed under Section 76 of U.P. Revenue Code 2006 within a stipulated period.

4. It is argued by the learned counsel for the petitioner that an application has been moved by the petitioner under Section 76 of U.P. Revenue Code 2006 before the respondent nos. 2-Sub Divisional Magistrate, Tehsil Handia, District Prayagraj, which is pending consideration since 2023. It is further argued that considerable time has already been lapsed, but till date no final decision has been taken in the matter.

5. It is argued by the learned Standing Counsel appearing on behalf of the State-respondents that respondent no.2-Sub Divisional Magistrate, Tehsil Handia, District Prayagraj will take appropriate decision in the matter, expeditiously.

6. In the facts and circumstances of the case, the present petition is ***disposed of*** directing the authorities concerned to pass appropriate orders on the aforesaid application most expeditiously, without granting any unnecessary adjournment to either of the parties.

7. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

January 28, 2026
T.S.